

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 530/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

NAME OF THE PARTIES: M/s. United Additives Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rajesh Shah	Adv	<i>[Signature]</i>
	Ahmed Churawala		<i>[Signature]</i>

ORDER

CSP 510/230-232/NCLT/MB/MAH/2017

CSP 514/230-232/NCLT/MB/MAH/2017

MA 389/230-232/NCLT/MB/MAH/2017

CSP 520/230-232/NCLT/MB/MAH/2017

CSP 525/230-232/NCLT/MB/MAH/2017

CSP 530/230-232/NCLT/MB/MAH/2017

CSP 533/230-232/NCLT/MB/MAH/2017

On the common amendment application No.389 filed for correction of the typographical error showing the words "Demerged Undertaking 3" in Clause 4.1, line 3 of the Scheme is sought to be omitted, as to Part A of the Scheme in definition and share capital details vide point no.F for Atlantic Lubricants & Specialities Private Limited is mentioned as "Transferee Company" is sought to be replace with words "Demerged Undertaking 3", accordingly, the word "Demerged Undertaking 3" is omitted in Clause No.4.1, line 3, and the word "Transferee Company" in Part A is replaced with the words "Resulting Company 2".

Accordingly, the amendment to scheme is hereby allowed.

By looking at the Scheme and the Petition filed by the Petitioner, the Scheme is approved, vide separate order.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)